



## ఆంధ్రప్రదేశ్ రాజపత్రము

### THE ANDHRA PRADESH GAZETTE PART IV-B EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 2]

AMARAVATI,

SATURDAY, 23<sup>rd</sup> FEBRUARY, 2019.

#### ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.,

The following is the authoritative text in English Language of the Ordinance promulgated by the Governor on the 23<sup>rd</sup> February, 2019 is being published under Article 348(3) of the Constitution of India for general information :-

#### ANDHRA PRADESH ORDINANCE No. 2 OF 2019.

Promulgated by the Governor in the seventieth year of the Republic of India.

#### AN ORDINANCE FURTHER TO AMEND THE ANDHRA PRADESH (ANDHRA AREA) INAMS (ABOLITION AND CONVERSION INTO RYOTWARI) ACT, 1956.

Whereas, the Legislature of the State is not now in session and the Governor of Andhra Pradesh is satisfied that circumstances exist which render it necessary for him to take immediate action;

And whereas, the instructions of the President have been received in pursuance of proviso (b) to clause (1) of Article 213 of the Constitution India.

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor hereby promulgates the following Ordinance :-

Short title and commencement.

1. (1) This Ordinance may be called the Andhra Pradesh (Andhra Area) Inams (Abolition and Conversion into Ryotwari) (Amendment) Ordinance, 2019.

(2) Clauses (iv) and (v) of sub-section (1) and sub-sections (2) and (3) of Section 3, sub-section (4) of section 4, the proviso to sub-section (1) of Section 7 and the proviso to sub-section (1) of Section 8 of the Andhra Pradesh (Andhra Area) Inams (Abolition and Conversion into Ryotwari) Act, 1956 and the provisions of this Ordinance shall be deemed to have come into force with effect on and from the 26th September, 2013.

Amendment of section 4.  
Act No. 37 of 1956.

2. In the Andhra Pradesh (Andhra Area) Inams (Abolition and Conversion into Ryotwari) Act, 1956 (hereinafter referred to as the principal Act), in sub-section (4) of section 4,-

(1) first proviso shall be omitted.

(2) for the second proviso, the following proviso shall be substituted, namely,-

“ provided that any person, other than the person whom the Inam land was given to render service or for performance of a religious or public charity or as a remuneration for performance of certain customary service, and who is in enjoyment of such Inam land, shall be entitled to continue in enjoyment of such land as long as he renders such service for which that Inam land was originally given.”.

Amendment of section 7.

3. In Section 7 of the principal Act, in sub-section (1), second, third and forth provisos shall be omitted.

**E.S.L. NARASIMHAN,**  
*Governor of Andhra Pradesh.*

**DUPPALA VENKATA RAMANA,**  
*Secretary to Government,  
Legal and Legislative Affairs and Justice,  
Law Department.*